



matrimonial matters in accordance with the judgment of this Court date 09.10.2017 in a case titled **“Santhini vs. Vijaya Venketesh”**.

**3.** Notice was issued in the Review Petition on 20.03.2018. Due to the ongoing pandemic, physical functioning of the Courts has been stopped since March, 2020. Proceedings in all Courts are being conducted only through video conferencing. In the normal course we would not have directed video conferencing in respect of matrimonial matters as per the judgment of this Court mentioned above. However, in the present situation where all proceedings are conducted through video conferencing, we direct the Family Court, District Gautambudh Nagar, U.P. to conduct the trial through video conferencing.

**4.** The Review Petition is dismissed.

.....CJI.  
[S.A. BOBDE]

.....J.  
[L. NAGESWARA RAO]

.....J.  
[VINEET SARAN]

**New Delhi**  
**January 22, 2021**